

Inductees in Coking and Non-Coking Collieries

8185. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether large number of persons were inducted at the time of nationalisation of the collieries both coking and non-coking;

(b) if so, their approximate number and in the categories they were inducted; and

(c) whether most of the inductees were accommodated in the time rated unproductive job of musclemen resulting in sudden rise of the number of security guards while the productive miners were eliminated resulting in fall in their number; if so, the steps proposed to collect the situation?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). About 17,000 cases of induction, mostly in the piece-rated categories, were detected after nationalisation of Coking and non-Coking Coal mines and these persons were removed.

(c) Wherever cases of induction were established such inductees were removed and, therefore, the question of employing them as security guards does not arise.

Purchase of Cotton for Sick Mills & Glut of Cotton in Markets

8186. SHRI DALPAT SINGH PARASTE: Will the Minister of INDUSTRY be pleased to state:

(a) whether the present policy of the Cotton Corporation of India is to make purchases of cotton only for the sick mills under the National Textile Corporation;

(b) whether it is a fact that due to these limitations there is glut of cotton in the market in various States;

(c) if so, the facts thereabout; and

(d) the particular efforts made to ensure that the glut of cotton in markets is reduced and the extent to which these steps have been helpful to achieve the objective?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (d). The role of the Cotton Corporation of India has been confined to price support operations, canalising of imported cotton and purchases for requirement of NTC mills. It is not correct to state that a glut of cotton has resulted consequently. In fact, the size of the cotton crop has been found inadequate for the requirements. The overall level of prices in the current cotton season appears to be on a low profile, in comparison with the previous year's season which witnessed abnormally high prices for cotton. There is, however, no evidence of a glut of cotton, seen in light of the fact the cotton marketed till now is not found to be different from the levels that were marketed in the corresponding period in previous years.

Manufacture of Sports Goods by M/a Colgate-Palmolive

8187. SHRI HARIKESH BAHADUR: Will the Minister of INDUSTRY be pleased to state:

(a) whether manufacture of sports goods has been reserved for small scale industries;

(b) whether multi-national foreign companies are permitted in the field;

(c) whether an application made by a multi-national M/s Colgate-Palmolive (India) Pvt. Ltd. is pending for setting up a project to manufacture of sports goods in Jammu & Kashmir in collaboration with M/s. Barcroft Inc. a subsidiary of it; and

(d) if so, what is the reaction of the government?